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Title: Further discussion on the motion for consideration of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 (Debate postponed).

HON. DEPUTY SPEAKER: Now the House may take up item No. 14, namely, further consideration of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, yesterday, with some introductory remarks on the Bill, I sought the permission of the Chair to take up the Bill for consideration.

SHRI P.P. CHAUDHARY (PALI): Sir, the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 is no doubt very important for the economic growth of the country. It is also an urgent legislation but today, I have submitted, on behalf of the Committee, the 78th Report on the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015. In the Report, at least 25 important recommendations have been made and the debate on the Bill has already been ensured.

Sir, the debate on this Bill be deferred for the next week? Meanwhile, I request the hon. Minister that the Report of the Committee with respect to the 25 very important recommendations may be taken into consideration and if, after considering them, the Government is of the view that these recommendations are useful, then those recommendations may be placed on the Floor of the House as official amendments. Otherwise, the Report of the Committee will be a futile exercise. We have presented the Report today. So, I request the hon. Minister through you, Sir, that the recommendations of the Joint Parliamentary Committee may be taken into consideration, and thereafter, the debate may be ensured.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Sir, I am also of the same opinion.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, if you look at the Business List today, you may find that Item No. 12 mentions about the positioning of the Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Commercial Courts, Commercial Divisions and Commercial Appellate Division of High Courts Bill, 2015.

Immediately after that, Item No. 14 is listed which is the consideration and passing of the Bill. As the Report has been presented on the same day, there could be some issues and points. So, we suggest that, if the House agrees and if that is the sense of the House, the Government may look into the recommendations and if they want to incorporate any suggestions which are there in the Standing Committee's Report, the Government can consider them.

Meanwhile, we can take up the following Bill which is related to the Ministry of Commerce and Industry. We may ask Shrimati Nirmala Sitharaman to move that Bill, the Industries (Development and Regulation) Amendment Bill, 2015.

SHRI D.V. SADANANDA GOWDA: I do not agree with Shri Tathagata Satpathy that there was some match fixing or spot fixing. It is not true.

SHRI BHARTRUHARI MAHTRB (CUTTACK): Good sense has prevailed.

HON. DEPUTY-SPEAKER: Do not disturb. Let the hon. Minister speak.

SHRI D.V. SADANANDA GOWDA: I do not know how these two issues came together. So, it is not match fixing by the Government or from my side. But the observations made by Shri P.P. Chaudhary are well taken by the Government. Certainly we will go through the Report submitted by the Committee. If some suggestions need to be incorporated, certainly we will consider.

HON. DEPUTY-SPEAKER: I think the House will agree for deferring this Bill. We will take it up later.